

(iii) More buyer-seller meets should be organised and if possible in India.

(iv) There should be greater awareness of market trends and changes in fashions, particularly through participation in exhibitions.

(v) A dry port should be set up at Delhi to cater to the requirements of the exporters in the Northern Region.

(vi) The formalities of export should be simplified. A study group should be set up to rationalise the procedure in this regard.

(vii) There should be close co-ordination between organisations like the Engineering Export Promotion Council, The Trade Development Authority and the binational Chamber like the Indo-American Chamber of Commerce alongwith Consular Offices in the United States.

(viii) A long term plan for creation of additional shipping capacity should be drawn up.

(ix) The Railway freight subsidy should be reintroduced.

(b) Yes, Sir. The US Government has with effect from January 1, 1976, implemented the Generalised System of Preferences (GSP) for a 10 year period under which a wide range of items, which are about 2700 in number, from 98 developing countries and 39 dependent territories receive duty free treatment for imports into USA. All 2700 items are not of export interest to India. Items of our interest are about 500.

(c) The Government of India are constantly taking steps to increase our exports to USA. These include holding of Buyer-Seller Meets, inviting buyers and trade journalists, sending sales and study teams, greater commercial publicity in U.S.A., participation in specialised commodity fairs etc.

Special efforts are being made to make use of the US, GSP. Seminars have been held through official and

non-official bodies to publicise and clarify this scheme and to make it widely known to the exporters. Specific targets are being fixed for the GSP items and measures are being taken to aid the exporting community to fulfil them by appropriate policy steps and by removing any bottle-necks.

Implementation of the recommendations/suggestions of International Cooperative Alliance

4196. CHAUDHURY BRAHM PERKASH: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the International Cooperative Alliance had examined the cooperative laws *vis-à-vis* the cooperative principles; and

(b) if so, the steps taken or proposed to be taken to implement the recommendations or suggestions of the International Cooperative Alliance?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) Yes, Sir. The international Cooperative Alliance, Regional office for South-East Asia, New Delhi, carried out a study of "Indian Cooperative laws *vis-a-vis* Cooperative principles".

(b) The Consultative Council on Cooperation in this Ministry recommended that there should be uniformity in the cooperative laws of different States and for this purpose suggested the framing of broad principles and guidelines for uniform application in the States. Pursuant to these recommendations, a set of guidelines on State cooperative laws was prepared, taking into account *inter-alia* the observations of the I.C.A. contained in its publication "Indian Cooperative Laws *vis-a-vis* Cooperative Principles" and circulated to the State Governments for necessary action.